

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.238 – IA/446(AHM)2024  
In  
CP(IB) 207 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Ramesh T Mehta (HUF)

.....Applicant

V/s

Forever Precious Jewellery & Diamond Ltd

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Ms. Rahat Kalpatri, Proxy Advocate i/b Mr. Aditya Mehta,  
Advocate

For the Respondent

:

**ORDER**  
**(Hybrid Mode)**

**IA/446(AHM)2024**

Learned proxy counsel appears for the applicant and requests for adjournment due to the main arguing counsel is not available.

Re-list for further consideration on 10.07.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**